

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 209
CP-56/2021
Cont.Petition-19/2021

IN THE MATTER OF:

Sh. Nisarg Harshad Vaghela & Anr. ... Applicant/Petitioner

Versus

M/s. NIHO Construction Ltd. & Ors. ... Respondent

Under Section: 241-242 of Comp. Act

Order delivered on 10.05.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Vaibhav

**For the Respondent : Adv. Ishaan Mukherjee
Adv. Anang Shandilya for R-3.**

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Cont. Petition-19/2021: Ld. Counsel appearing for the Petitioner wish to withdraw the present petition. In view of the stand taken by him, **the petition is dismissed as withdrawn.**

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**